

- (3) Raja P. C. Deo Bhanj . 25th July to 7th September, 1966 (Fifteenth Session) and 1st to 14th November, 1966 (Sixteenth Session).
- (6) Shri P. G. Karuthiruman . 1st November to 2nd December, 1966 (Sixteenth Session).
- (5) Maharani Gayatri Devi of Jaipur . 25th July to 7th September, 1966 (Fifteenth Session).
- (6) Shri M.K. Shivananjappa . 1st to 27th November, 1966 (Sixteenth Session).
- (7) Shri Ghyasuddin Ahmed . 1st November to 1st December, 1966 (Sixteenth Session).

I take it that the House agrees with the recommendations of the Committee.

Several hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.43 hrs.

RESIGNATION BY MEMBERS

Mr. Speaker: I have to inform the House that Sarvashri Ravi Narayan Reddi, G. Yallamanda Reddy and Y. Eswara Reddy and Shrimati V. Vimla, Devi, elected Members of Lok Sabha from Nalgonda, Markapur, Cuddapah and Eluru constituencies, respectively, in Andhra Pradesh, have resigned their seats in Lok Sabha with effect from the 29th November, 1966, (afternoon).

Some hon. Members rose—

श्री हुकम चन्द्र कछवाय (देवास) : कारण आना चाहिये ।

Mr. Speaker: No reasons are to be given for that. I have not to announce the reasons. I have to announce only their resignation (*Interruption*). They had announced that themselves.

श्री हुकम चन्द्र कछवाय : वह जो उन्होंने कारण लिखे हैं कि किन कारणों से इस्तीफा दिया है, वह हाउस के सामने आना चाहिये ।

अध्यक्ष महोदय : वह उन्होंने हाउस में खुद कहे थे । . . . (ब्यवधान) ।

श्री हुकम चन्द्र कछवाय : उन्होंने क्या लिखा है वह तो सदन को बताया जाय . . . **

अध्यक्ष महोदय : यह न लिखा जाय ।

Shrimati Renu Chakravarty (Barackpore): The whole of the session they were waiting for the Government to say something on the Steel Plant in Andhra Pradesh, but the Government would not agree to a discussion. It is absolutely out of despair and out of the desire to underline the anger of the people of Andhra Pradesh that they have done this. Why should we drive people to this position? (*Interruptions*). You have been seized of this matter by their letter. Therefore, the House should know why such a thing has happened.

Mr. Speaker: At this moment I have only to inform the House of this and I have done that. At this time I cannot take up any other matter.

Shri S. M. Banerjee (Kanpur): May I remind you of what had happened yesterday? Yesterday when this question was raised by Mr. Yallamanda Reddy and Shrimati Vimla Devi. . . (*Interruptions*). I am not raising that question. Please hear me. Yesterday when they raised this question about steel plant, we all requested that, if there cannot be any discussion at the fag end of the session, he should at least direct the Minister or the Prime Minister who is avoiding coming to Parliament since many days, to make some statement. So we only request you to direct him to make a statement before this session

**Not recorded.

[Shri S. M. Banerjee]

is over. After all, resignation is the manifestation of anger.

Mr. Speaker: I will ask him.

Shri Shree Narain (Bansi): Any member can resign at his will. The Government has no business with that.

Mr. Speaker: Mr. Krishnamoorthy Rao.

12.47 hrs.

COMMITTEE OF PRIVILEGES

ELEVENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Eleventh Report of the Committee of Privileges.

श्री मधु लिमये (मुंघेर) : मेरा इस पर प्वाइंट ऑफ ऑर्डर है। यह जो 11वीं रपट प्रिविलेजेंस कमेटी की हमारे सामने आई है उस को कमेटी के सामने वापस भेज देने का निर्देश आप जारी कर दें। उस के दो कारण हैं।

अध्यक्ष महोदय : आप उस को लिखकर दीजिए।

श्री मधु लिमये : वह तो मैं दूंगा।

अध्यक्ष महोदय : तो इस की नोटिस दीजिए न।

श्री मधु लिमये : वह नोटिस तो दे दूंगा। लेकिन इसके बारे में मेरी शिकायत है कि कमेटी ने मुझे सुना नहीं है। . . . (व्यवधान) मैं एक मिनट में खत्म कर देता हूँ। इस के बारे में नियम है।

अध्यक्ष महोदय : मिस्टर मधु लिमये; आप चाहते हैं कि इस को रिकॉर्ड किया जाय, फिर वापस भेजा जाय। मैंने कहा कि आप लिखकर रीजन दे दें। मैं उस को देख लूँ। इस तरह से आप को सुनकर मैं रिकॉर्ड कैसे कर दूंगा।

श्री मधु लिमये : इस में अहसमति टिप्पणी भी नहीं आयी है। यह तो नियमों

के विपरीत है अध्यक्ष महोदय। मैं आप का ध्यान नियम की ओर खींचना चाहता हूँ।

श्री बड़ें (खारगोन) : नोट ऑफ डिसेंट आना चाहिये otherwise it is not a complete report.

श्री मधु लिमये : अध्यक्ष महोदय, आप 303 नियम देख लीजिये।

अध्यक्ष महोदय : आप नोटिस दे दीजिये।

श्री मधु लिमये : मैं नोटिस दे दूंगा। लेकिन यह व्यवस्था का प्रश्न है। 303 का (4) आप देखें :

“(4) Any member of the Select Committee may record a minute of dissent on any matter or matters connected with the Bill or dealt with in the report.

“(5) A minute of dissent shall be couched in temperate and decorous language and shall not refer to any discussion in the Select Committee nor cast aspersion on the Committee.

“(6) If in the opinion of the Speaker a minute of dissent contains words, phrases or expressions which are unparliamentary or otherwise in appropriate, he may order such words, phrases or expressions to be expunged from the minute of dissent.”

अब आपना निर्देश 91 देख लीजिये। अभी यहां पर हल्ला हुआ, अध्यक्ष महोदय, कि सेलेक्ट कमेटी के बारे में क्यों पढ़ रहा हूँ? लेकिन सेलेक्ट कमेटी के सम्बन्ध में जो नियम हैं, दूसरी कमेटीज के बारे में भी वे लागू होंगे हैं, इस लिये इस नियम का उल्लेख मैंने किया। अब आपके द्वारा जो निर्देश जारी किये गये हैं उसमें निर्देश 91 देखें :

“If, in the opinion of the Chairman, a minute of dissent contains words, phrases or expressions